

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).13231/2003

(From the judgement and order dated 02/07/2003 in CS No.145/1983 in
GA No.4866/1999 of the HIGH COURT OF CALCUTTA)

FIRDOUS OMER (D) BY LRS. & ORS.

Petitioner(s)

VERSUS

BANKIM CHANDRA DAW (D) BY LRS. & ORS.

Respondent(s)

(With appln(s) for substitution, c/delay in filing application for substitution and with praye
r for interim

relief and office report)

Date: 06/03/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE P.K. BALASUBRAMANYAN

For Petitioner(s)

Mrs. Sarla Chandra,Adv.

For Respondent(s) Mr. P.K. Das, Sr.Adv.

Mr. P.N. Mullick,Adv.

Mr. Raja Chatterjee,Adv.

Mr. Sachin Das,Adv.

Ms. Rajni Bhagat,Adv.

Mr. G.S. Chatterjee,Adv.

Mr. Ranjan Mukherjee,Adv.

Mr. Partha Sil,Adv.

Mr. Sanjiv Saxena,Adv.

Mr. Ghanshyam Joshi,Adv.

UPON hearing counsel the Court made the following

O R D E R

Heard the learned counsel for the parties at length.

Arguments concluded. Judgment reserved.

Written submissions to be filed by Monday, 13th March, 2006

(A.S. BISHT)

(PUSHAP LATA BHAR

DWAJ)

COURT MASTER

COURT MASTER